CORRIGENDUM to the Public Announcement (PA) made on September 3, 2010 to the equity shareholders of

WHITE DIAMOND INDUSTRIES LIMITED

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This corrigendum to the Public Announcement is in continuation of and should be read in conjunction with the PA published on September 3, 2010 by Arihant Capital Markets Limited (Manager to the Offer) on behalf of **M/s Sapna Infratech Private Limited (Acquirer)** pursuant to and in compliance with Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto (Regulations)

Shareholders are requested to kindly note the following :

(A) The schedule of activities stands revised and is as follows :

ACTIVITY	**Original Schedule**	**Revised Schedule**
Public Announcement (PA)	Friday, September 3, 2010	Friday, September 3, 2010
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer (LOF) will be sent).	Friday, October 1, 2010	Friday, October 1, 2010
Last date for a competitive bid	Friday, September 24, 2010	Friday, September 24, 2010
Date by which LOF will be dispatched to shareholders of WDIL	Friday, October 15, 2010	Friday, December 24, 2010
Date of opening of the Offer	Monday, October 25, 2010	Wednesday, December 29, 2010
Last date for revising the Offer Price/No. of Shares of Target Company	Tuesday, November 2, 2010	Thursday, January 6, 2011
Last date for withdrawal of acceptance by the shareholders	Tuesday, November 9, 2010	Wednesday, January 12, 2011
Offer Closing date	Saturday, November 13, 2010	Monday, January 17, 2011
Date of communicating acceptance/rejection and payment of consideration for accepted shares and/or return of share/share certificate for applications rejected.	Saturday, November 27, 2010	Monday, January 31, 2011

(B) Change in the Registered Office of the Acquirer

Shareholders are requested to note that M/s Sapna Infratech Private Limited, the Acquirers, have shifted their Registered Office from 1101 Neelkanth Tower, Garodia Nagar, Ghatkopar (East), Mumbai – 400 077 to 1 Hassan Jhetha Compound, Opp Byculla Goods Depot, Mumbai – 400 027; Tel : 23713366, Fax No: 23724858, e-mail: sapnainfratech@hotmail.com

(C) Persons acting in concert (PAC)

Mr. Mahesh M Rupani, Mr. Prashant M Rupani and Mr. Darshak M Rupani are persons in concert.

Background of PAC

Mr. Mahesh M Rupani, aged 59 years, residing at 1101 Neelkanth Tower, Garodia Nagar, Ghatkopar (E), Mumbai – 400 077, Tel : 022-25011983; is an undergraduate. He has 35 years experience in various fields of businesses like Finance, Infrastructure, Automobiles, and Diamonds. He is the proprietor of M/s Shree Ram Auto Centre, Byculla, Mumbai which is in the business of trading in automobile special lubricants and spare parts for the past 35 years. The firm is also engaged in financing activities.

Mr. Prashant M Rupani, aged 34 years, residing at 1101 Neelkanth Tower, Garodia Nagar, Ghatkopar (E), Mumbai – 400 077, Tel : 022-25011983; is a commerce graduate and has about 15 years of experience in the fields of finance and BPO industry.

Mr. Darshak M Rupani, aged 30 years, residing at 1101 Neelkanth Tower, Garodia Nagar, Ghatkopar (E), Mumbai – 400 077, Tel : 022-25011983; is a post graduate in Information Technology from Clarendon College, Sydney. He has about five years experience in the diamond industry.

Mr. Mahesh M Rupani is the father of Mr. Prashant M Rupani and Mr. Darshak M Rupani.

M/s Rishi Sekhri And Associates, Chartered Accountants, having their office at Ground Floor, Bandra Arcade Building, Opp. Railway Station, Bandra (W), Mumbai – 400 050 (Membership No. 126656; Firm Regn. No. 128216W), Tel: 022-26419136, email: rishisekhri@gmail.com have certified vide their certificate dated August 31, 2010 that the net worth of Mr. Mahesh M Rupani, Mr. Prashant M Rupani and Mr. Darshak M Rupani as on August 31, 2010 is Rs. 1,14,00,000/-, Rs. 35,66,000/- and Rs. 2,54,56,198/-, respectively

(D) **Preferential Allotment of Shares**

The target Company has received the approval from its shareholders for issuing 19,67,400 Equity Shares of Rs. 10/- each for cash at par on preferential basis at the Annual General Meeting held on September 27, 2010. In-principle sanction from the Bombay Stock Exchange (BSE) has also been received vide their letter No. DCS/PREF/PVN/PREF/753/10-11 dated November 10, 2010. Accordingly, the Board of Directors of the target Company at their meeting held on November 18, 2010, have allotted the shares issued on preferential basis.

(E) **General**

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in the PA. All other terms and conditions of the offer remain unchanged.

The Acquirer M/s Sapna Infratech Private Limited and the Directors of the Acquirers accept full responsibility for the information contained in this corrigendum to the PA and also for the obligations of the Acquirers to the extent as required and as laid down in the Regulations.

The PA is available on SEBI's website at www.sebi.gov.in. This corrigendum to the PA would also be available on SEBI's website at www.sebi.gov.in.

Issued by: Manager to the Offer

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Website: www.arihantcapital.com **Contact Person: Mr. Satish Kumar P.**

On behalf of the Acquirer M/s Sapna Infratech Private Limited

Place:Mumbai, Dated 21-12-10